

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 28/12 of NC-VI held on 05.01.2012

Meeting No. 28/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 05.01.2012 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K. Ojha	A.D.	MSME
2	Sh. J.P. Maurya	A.I.A	MFPI
3	Sh. C.Gangadharan	Dy.DGFT	DGFT
4	Sh. S.K. Panigrahi	E.O.	DGFT

Agenda for individual cases was taken up for discussion. The minutes of the meeting No 27/12 dated 29.12,2011 sent by "E" mail to concerned technical members. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice No. 37 dated 23.08.2007.

1	447 Case No.:5/24/85-ALC3/2011	Party Name:NV DISTILLIERIES & BREWERIES PVT LTD	Meet No/Date:28/85- ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00127/AM12/	RLA File :05/24/040/00167/AM12/	Lic.No/Date:0510299218 10.08.2011	Deferred
	Fixation of ad-hoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. Reminder may be issued to expedite their comments. The case may be placed before the committee on receipts of comments			
2	448 Case No.:6/24/85-ALC3/2011	Party Name:NV DISTILLIERIES & BREWERIES PVT LTD	Meet No/Date:28/85-ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00128/AM12/	RLA File :05/24/040/00166/AM12/	Lic.No/Date:0510299217 10.08.2011	Deferred
	Fixation of ad-hoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. . The committee decided to defer the case as comments are awaited from MFPI. Reminder may be issued to expedite their comments. The case may be placed before the committee on receipts of comments			

3	449 Case No.:3/6/85-ALC3/2011	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:28/85-ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00024/AM11	RLA File :05/24/040/00053/AM11/	Lic.No/Date:0510264155 12.05.2010	Deferred
	Fixation of ad-hoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee after discussion with technical members decided to defer the case and directed to confirm from the excise Authority whether the firm is coming under central and state excise authority . The case may be placed before the committee on receipt of information			

4	450 Case No.:3/6/85-ALC3/2011	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:28/85-ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00025/AM12/	RLA File :05/24/040/00048/AM12/	Lic.No/Date:0510291172 20.05.2011	Deferred
	Fixation of ad-hoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee after discussion with technical members decided to defer the case and directed to confirm from the excise Authority whether the firm is coming under central and state excise authority . The case may be placed before the committee on receipt of information			

5	451 Case No.:2/24/85-ALC3/2011	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:28/85-ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00124/AM12/	RLA File :05/24/040/00217/AM12/	Lic.No/Date:0510303610 23.09.2011	Deferred
	Fixation of ad-hoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee after discussion with technical members decided to defer the case and directed to confirm from the excise Authority whether the firm is coming under central and state excise authority . The case may be			

placed before the committee on receipt of information

6	452 Case No.:1/28/85-ALC3/2011	Party Name:SUNNY EXPORTS,	Meet No/Date:28/85-ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00157/AM12/	RLA File :33/24/040/00009/AM12/	Lic.No/Date:3310019546 25.08.2011	Deferred :
	Fixation of ad-hoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received from RA. Concerned RA may be requested to furnish the hard copy of the application and on receipt of application it may be referred to Textile Commissioner and Dept. of MSME (Hosiery) . The case may be placed before the committee on receipts of comments.			

7	453 Case No.:3/21/85-ALC3/2011	Party Name:SUNNY EXPORTS,	Meet No/Date:28/85-ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00105/AM12/	RLA File :33/24/040/00008/AM12/	Lic.No/Date:3310019456 12.08.2011	Deferred
	Fixation of ad-hoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. .The committee decided to defer the case as hard copy of the application is not received from RA. Concerned RA may be requested to furnish the hard copy of the application and on receipt of application it may be referred to Textile Commissioner and Dept. of MSME (Hosiery) . The case may be placed before the committee on receipts of comments.			

8	454 Case No.:4/21/85-ALC3/2011	Party Name:SUNNY EXPORTS,	Meet No/Date:28/85-ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00106/AM12/	RLA File :33/24/040/00011/AM12/	Lic.No/Date:3310019749 07.09.2011	Deferred

	Fixation of ad-hoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. .The committee decided to defer the case as hard copy of the application is not received from RA. Concerned RA may be requested to furnish the hard copy of the application and on receipt of application it may be refer to Textile Commissioner and Dept. of MSME (Hosiery) . The cse may be placed before the committee on receipts of comments.			
9	455 Case No.:6/21/85-ALC3/2011	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:28/85-ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00108/AM12/	RLA File :32/24/040/00019/AM12/	Lic.No/Date:3210049770 07.09.2011	Deferred
	Fixation of ad-hoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee noted that the import item and export item are in the same ITC code. The committee after discussion with technical members directed to call for the following information from the firm : i. In what form inputs are imported and in what form it is exported? ii. The details of nature of packing of export product. iii. The details of utilization of previous licenses iv. Specification((Size/ variety/ Grad) etc of raw material and export product. .			

10	456 Case No.:14/21/85-ALC3/2011	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:28/85-ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00116/AM12/	RLA File :32/24/040/00028/AM12/	Lic.No/Date:3210049820 09.09.2011	Deferred
	Fixation of ad-hoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda The committee after discussion with technical members directed to call for the following information from the firm			

- i. What is the total quantity of export item ?
- ii. Furnish the details of packing material
- iii. Export item is roasted & salted Cashews and not fried. , what is the use / requirement of import of Vegetable oil ?.
- iv. Details of its process.

11		Party Name:VINBROS & CO.	Meet No/Date:28/85-ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/0029/AM11/	RLA File :25/24/40/0025/AM10	Lic.No/Date:2510002782 17.03.2010	Rejected
	Amendment in the description of export item			
	The case was considered by the committee as per agenda. The committee decided to reject the firms request to amend the description from French Brandy Alcohol Strength 42.8 % v/v” to French Brandy with variable Alcohol Strength between 40% to 65%, as alcohol content as per international standard can only be maximum of 42.8 % which is already granted .			

12	458 Case No.:13/21/85-ALC3/2011	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:28/85-ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00115/AM12/	RLA File :03/95/040/00383/AM12/	Lic.No/Date:0310652467 08.09.2011	Deferred
	Fixation of ad-hoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The case may be referred to MSME and MFPI may be reminded to expedite their comments.			

13	459 Case No.:10/4/85-ALC3/2011	Party Name:KRYSTAL COLLOIDSPVT. LTD.	Meet No/Date:28/85-ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00010/AM12/	RLA File :03/94/040/01134/AM11/	Lic.No/Date:0310628049 26.04.2011	Approved
	Fixation of ad-hoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda.The committee decided to approve the case as per the comments furnished by the MFPI vide their letter No. 29/DGF/2011 dated 26.12.2011. The recommendation of the committee is as under			

Export Item	Qty.	Import Item	Qty.
Gum Karaya -03 Processed, Gum Karaya Cleaned and Processed	19,000.00 kg.	Gum Karaya in raw form	20,000.00 kg (including 5% wastage)

RA may take consequential action per policy/ procedure

14	460 Case No.:1/6/85-ALC3/2011	Party Name:PREMIER DISTILLERIES PRIVATE LIMITED.,	Meet No/Date:28/85- ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00023/AM12/	RLA File :25/24/040/00003/AM12/	Lic.No/Date:2510003239 11.05.2011	Approved

Fixation of ad-hoc norms under para 4.7 of HBP, Vol.I.

The case was considered by the committee as per agenda. Committee noted the comments furnished by the MFPI vide their O.M No. 6/DGFT/2011 dated 28.12.2011 and decided to approve the case as under:

Export Item	Qty.	Import Item	Qty.
1.Royal Gold Premium Whisky Alcohol Strength 42.8% v/v in 200 ml. Bottles.	16854.00 Litre	1.Whiskey Alcohol Strength 61.6% v/v (No Scotch Concentrate are allowed)	11710.00Litre
2.Delight whisky Alcohol Strength 42.8% v/v in pet bottle of 100ml. and 180 ml.. (containing 11710 Litres and 11759 Litres of imported alcohol) Non-Scotch alcohol Concentrate	16925.00 Litre	2. Whisky Alcohol Strength 61.6%v/v (Non- Scotch Concentrate are allowed)	11759.00 Litre

RA may take consequential action as per policy/ procedure.

15	461 Case No.:9/10/85-ALC3/2011	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:28/85-ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00056/AM12/	RLA File :31/83/040/00032/AM12/	Lic.No/Date:3110048826 23.06.2011	Deferred
	Fixation of ad-hoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by Dept. of C&PC vide their O.M.No 46011/78/2011-PC-II dated 7.9.2011 and 29.12.2011. There appears to be confusion in the units of measurement for export product and import item and after discussing with technical members, directed to refer to MSME along with comments of C&PC to examine the matter and furnish their comments.			

16	462 Case No.:18/13/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:28/85-ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00077/AM12/	RLA File :03/94/040/00134/AM12/	Lic.No/Date:0310631917 19.05.2011	Approved
	Fixation of ad-hoc sion under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by norms committee meeting No 26/12 dated 15.12.2011 (case no 422) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans(Dried			

& Fermented) for manufacture of 1 K.G of Cocoa Butter

17	463 Case No.:19/13/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:28/85- ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00078/AM12/	RLA File :03/94/040/00133/AM12/	Lic.No/Date:0310631921 19.05.2011	Approved
	Fixation of ad-hoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by norms committee meeting No 26/12 dated 15.12.2011 (case no 422) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans(Dried & Fermented) for manufacture of 1 K.G of Cocoa Butter			
18	464 Case No.:2/17/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:28/85- ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00083/AM12/	RLA File :03/94/040/00240/AM12/	Lic.No/Date:0310640117 04.07.2011	Approved
	Fixation of ad-hoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. . The committee decided to approve the case on repeat basis as per the earlier decision taken by norms committee meeting No 26/12 dated 15.12.2011 (case no 422) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans(Dried & Fermented) for manufacture of 1 K.G of Cocoa Butter			

19	465 Case No.:4/17/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:28/85-ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00085/AM12/	RLA File :03/94/040/00237/AM12/	Lic.No/Date:0310640163 04.07.2011	Approved
	Fixation of ad-hoc norms SION under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. . The committee decided to approve the case on repeat basis as per the earlier decision taken by norms committee meeting No 26/12 dated 15.12.2011 (case no 422) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans(Dried & Fermented) for manufacture of 1 K.G of Cocoa Butter			

20	466 Case No.:5/17/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:28/85-ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00086/AM12/	RLA File :03/94/040/00241/AM12/	Lic.No/Date:0310640158 04.07.2011	Approved
	Fixation of ad-hoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by norms committee meeting No 26/12 dated 15.12.2011 (case no 422) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans(Dried & Fermented) for manufacture of 1 K.G of Cocoa Butter			

21	467 Case No.:2/19/85-ALC3/2011	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:28/85-ALC3/2011 05.01.2012	Status:
	HQ File :01/85/050/00095/AM12/	RLA File :02/24/040/00085/AM12/	Lic.No/Date:0210164800 29.08.2011	Deferred

	Fixation of SION under para 4.7 of HBP, Vol.I.
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Depts. of C&PC. Case may be placed before the committee on receipt of comments.

22	468 Case No.:2/19/85-ALC3/2011	Party Name:. clarification sought by RA Mumbai	Meet No/Date:28/85- ALC3/2011 05.01.2012	Status: Clarified
	HQ File :01/85/162/0216/AM12 DES-VI/			
	Clarification sought by RA Mumbai on Import of “Coal” under SION E-42, as per pending Audit Para..			
	The matter was considered by Norms Committee –VI in its meeting No. 28/12 held on 05.1.2012 taking into account the provisions relating to DFRC Scheme , SION E-42 (as amended by PN 23 dated 10.09.2003) and Policy Circular No. 31 dated 18.10.2005. Under the DFRC Scheme, DFRC issued to the firm is allowed transferability.. Under SION E-42 .actual user condition is applicable only to the import item ‘Diesel/ Kerosene’. In the wake of representations received on import of Coal under DFRC Scheme , it has been clarified vide DGFT Policy Circular No 31 dated 18.10.2005 that wherever coal has been allowed as one of the inputs in SION i.e when its consumption is directly related to the manufacturing of the export product and not for generation of power, it should be treated at par with other inputs which are transferable under DFRC. Norms Committee reiterated the policy position as clarified in the said policy circular to state that actual user condition is not applicable to the input item “Coal”			

23	469 Case No.:2/19/85-ALC3/2011	Party Name:. M/s Longulf Trading India Pvt. Ltd. (Mumbai), ETG Agro Pvt Ltd (Mumbai).,Kohinoor Foodas Ltd.(New Delhi) and KRBL Ltd(Delhi)	Meet No/Date:28/85- ALC3/2011 05.01.2012	Status: Deferred
	HQ File :01/85/162/00210/AM12 DES-VI/			
	Clarification sought on applicability of norms related to export of Rice in smaller packs retail packs of 1 kg, 5 kgs, 10 kgs etc.			
	The case was considered by the committee as per agenda. The committee directed to call the firms for PH with samples of bag on next meeting to be held on 19.1.2012			